

operations in the private sector that are taking place. Recent disclosures after several raids made by the Income-tax authorities on the establishment of M/s. Shaw Wallace and Company have revealed that in the last few years a large-scale siphoning of funds had taken place through the *Hawala* route. Some 20 subsidiaries of M/s. Shaw Wallace, which are all investment companies, are involved. I have written to the Finance minister, the Prime Minister and others saying that in the other company controlled by the same Dubai-based N.R.I., Shri Manu Chhabria, that is M/s. Dunlop India also large-scale siphoning of funds has taken place. Not only that, very valuable properties in Bombay, valuable properties belonging to M/s. Dunlop India have been sold off behind the scene. Eight thousand workers of M/s. Dunlop India are in great distress. We have been demanding from this Government to take appropriate steps to bring that Dubai-based N.R.I., Shri Manu Chhabria back to India and question him as to how during all this period, after the take-over that was done by him of the century-old Shaw Wallace Company and 60-year old Dunlop India, the siphoning off of funds and fleecing of these companies are taking place.

Sir, it has reached such a state that the consortium of banks, including ANZ Grindlays Bank, have decided that no one should give any loan to this Dunlop India or Shri Manu Chhabria because he has siphoned off whatever money he has taken from the Indian institution instead of implementing the plans submitted by him in respect of revamping be it Shaw Wallace or be it Dunlop India.

I urge upon the hon. Minister of Finance, Shri P. Chidambaram who is sitting here, that he should immediately institute an inquiry and take all appropriate steps to stop such siphoning of large-scale funds of these companies....(Interruptions)

SHRI ANIL BASU (ARAMBAGH): Sir, it is a very important matter. Serious action should be taken....(Interruptions)

DR. T. SUBBARAMI REDDY (VISAKHAPATNAM): Sir, I want clarify on this. Please allow me....(Interruptions)

MR. DEPUTY-SPEAKER: I will allow all provided their names are here. Please wait.

[Translation]

SHRI ASHOK PRADHAN (KHURJA): Mr. Deputy Speaker, I want to draw the attention of the House and the entire country, through you, to the atrocities being committed continuously against the scheduled caste people in Uttar Pradesh. The position of the Govt. claiming to be sympathetic to and champion of the cause of scheduled castes and poor people, is that in Gorakhpur district of U.P. in Police station Gagoha in village Ujjarpur, a scheduled caste family was subjected to a shameful

incident on 3rd August, 1996. A member of the S.C. family was operating a grinding-mill. He was beaten by some persons so much that his fingers were broken. Even then his report was not registered during a period of 24 hours. Such a shameful incident occurred, but nothing was done. What to talk of writing of the report, his family members were threatened. One Hon. member of that family is governor of two States. A person of that family met with such an ignoble incident. The culprits have not yet been arrested, and no action has been taken against them. The Govt. and the police have now dragged their feet. I want to invite the attention of this House to this incident and say that when such a scheduled caste family can be subjected to such an atrocious act, what cannot happen with other scheduled caste people?

Through you I want to apprise the Govt claiming to be sympathiser of poor and scheduled castes about it, and ask that when such a scheduled caste family can be victimised, what does not happen with ordinary families? Will the Govt. look into it seriously? Mr. Deputy Speaker, please draw Govt.'s attention toward it and ask it what is all this happening.

MR. DEPUTY SPEAKER: Will the Govt. want to say something about it. One member belonging to the victimised family is governor of two States.

...(Interruptions)

MR. DEPUTY SPEAKER: He is governor of Haryana and Himachal Pradesh States.

...(Interruptions)

MR. DEPUTY SPEAKER: This incident has occurred with that family.

THE MINISTER FOR RAILWAYS (SHRI RAM VILAS PASWAN): We shall urge upon the Home Minister to present a report in this regard, and if necessary, he may inform this House also about it.

SHRI ATAL BIHARI VAJPAYEE (LUCKNOW): It should be kept in mind that U.P. is under President's rule and the Central Govt. is directly responsible for it.

SHRI RAM VILAS PASWAN: There are elections also in Uttar Pradesh....(Interruptions)

MR. DEPUTY SPEAKER: The incident is one month old.

...(Interruptions)

SHRI RAM VILAS PASWAN: You have directed. We shall urge upon the Home Minister to collect all the facts and apprise the House about it.

SHRI BHAGWAN SHANKAR RAWAT (AGRA): Mention has been made of elections in U.P.

(*Interruptions*) I have given a notice In UP, ISI has been conspiring to provide protection and encouragement to a political party which is in alliance with the United Front Govt I would like to know whether such scheduled caste people are being pressured in that chain of conspiracy and one political party allied and in partnership with the United Front Govt is being protected and supported by the ISI? Shri Sheshan has said in his statement* (*Interruptions*) Please listen to me fully The Chief Election Commissioner Shri Sheshan has said that they would make efforts to exercise caution
(*Interruptions*)

MR DEPUTY SPEAKER He has given an assurance

(*Interruptions*)

SHRI BHAGWAN SHANKAR RAWAT Mr Deputy Speaker, my concern is that when elections are going to be held in UP we are apprehensive of this type of interference and dishonest practice on the part of the United Front, which may include the conspiracy of ISI people So, I would request the Hon Minister to make a statement thereon

MR DEPUTY SPEAKER Alright, you have spoken, please sit down now

(*Interruptions*)

MR DEPUTY SPEAKER I shall call only them who have given notice and whose names are included in the list

SHRI BHAGWAN SHANKAR RAWAT I have given notice (*Interruptions*)

[*English*]

MR DEPUTY SPEAKER Shri Reddy, please sit down

SHRI P R DASMUNSI (HOWRAH) Mr Deputy Speaker, Sir, on the 15th August 1996 the hon Prime Minister from the Red Fort, during his speech, did mention to give the statehood to Uttarakhand/ of Uttar Pradesh and soon after that declaration, it could not be materialised due to various reasons, including that of declaration of elections But soon after that declaration, all over India, the groups and other movements who aspired for statehood have come up on the surface once again very prominently, such as Vidarbha, such as Jharkhand Mukti Morcha's movement in Jharkhand area, such as Gorkhaland National Liberation Front led by Shri Subhash Ghising in Darjeeling These matters will gain momentum immediately after the Parliament session is over and immediately after the UP elections are over

Mr Deputy Speaker, Sir I would like to confine myself today because I have got a serious message concerning

Darjeeling The then Prime Minister, Shri Rajiv Gandhi with the help of Chief Minister of West Bengal, Shri Jyoti Basu, successfully tried to bring under control the movement which was led long back Then a kind of formula was finalised, peace prevailed and things went on normally Thereafter, Shri Subhash Ghising, the Leader of the Council made a very genuine complaint—the complaint was very logical—that he compromised the statehood aspiration within the Council to perform his rights and to ensure the fulfilment of aspirations of the people, but the development grants which he expected directly to be given by the Centre were not given, which in a normal practice have to be routed through the State like other States As a result of this, he has again started his complaints He declared that he would not take arms, he would not resort to violence and he would go for constitutional ways in a non-violent manner till he could

He was doing so, Apart from other problems, there is a problem of Gorkha identity

Mr Deputy-Speaker, Sir, the Gorkhas not only belong to Darjeeling, but they are also our such an important and sensitive component who defend our border in the hour of crisis in the Gorkha regiment They are great patriots Shri Subhash Ghising after the announcement of the Prime Minister at the Red Fort for statehood to Uttarakhand, did come forward again on the surface for separation of Darjeeling as a State under the same movement of GNLF The situation is again gaining momentum and ground Not only that, in the plains also, the leaders of West Bengal—I read in some newspaper where from I hail—have also sat together to have a separate statehood I would very seriously urge upon the Government—especially the Home Minister, Shri Indrajit Gupta, who is aware of this development—that without waste of any more time, they should talk to them I think, he will not be busy with Uttar Pradesh election Of course, everybody will be busy for Uttar Pradesh election But let the Home Minister concentrate on his desk to meet these leaders and to finalise issues which he can do within his constitutional competence Otherwise, I am afraid, things will go out of our control and the State of Uttarakhand will definitely and genuinely inspire such forces in the same manner and you will find in the same House that Members cutting across party lines, are raising such demands

Yesterday, I watched on the television two Members of this House were demanding Vidharbha as a separate State Some others are demanding, why not Jharkhand? These things will come up As far as I know Shri Subhash Ghising is, up till now, quiet, non-violent and he is not doing anything against the wishes of the people of West Bengal I would therefore, urge upon the Home Minister to at least invite and talk to them to find out the problem if he could settle it. If the settlement could be done they can grant the funds from Delhi without statehood. That